

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-380/90

New Delhi this the 2nd Day of June, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Chhote Lal,
S/o Sh. Lala Ram,
Working as TTE in
the Office of Northern
Railway, Delhi Sarai
Rohilla.

Applicant

(By advocate Sh. B.N. Bhargava)

versus

1. Union of India,
through the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway, Bikaner.

3. The Sr. Divl. Commercial Supdt.,
Northern Railway, Bikaner Dn.,
Bikaner.

4. The Chief Ticket Inspector(TTE),
Northern Railway,
Delhi Sarai Rohilla,
Delhi.

Respondents

ORDER(ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

The learned counsel for the applicant states
that during the pendency of O.A., the applicant has
obtained the necessary relief from the department.
He, therefore, prays that this application may be
dismissed as withdrawn. Accordingly, it is dismissed
with no order as to costs.

(B.N. DHOUNDIYAL)
MEMBER(A)

(S.K. DHAON)
VICE CHAIRMAN

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